

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-130(PB)/2017**

**IN THE MATTER OF:**

Energio Engineering Projects Ltd.

.... Applicant/petitioner

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Ms. Varsha Banerjee, Advocate  
Mr. Milan Singh Negi, Advocate  
Mr. Kunal Godwani, Advocate

**ORDER**

Learned Counsel for the respondent requests for some time to file reply to the application filed under Section 10 of the IBC. Let the reply be filed within 10 days with a copy in advance to the learned Counsel for the petitioner.

List for arguments on 27<sup>th</sup> July, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

11.07.2017  
V. Sethi